

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

....

Applicant/petitioner

v.

M/s. International Recreation and Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 10.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP  
Advs.

Mr. Abhishek Anand & Mr. Sumit Bindal,

For the Applicant  
For the FC

Mr. Amar Gupta & Ms. Pallavi KUMar, Advs.  
Mr. Siddhath Banthia, Adv.

**ORDER**

**IA-2837/2020**

It is an application filed by the RP seeking restraint orders against the holding company (R1) of the corporate debtor, against which avoidance application pending on the ground around ₹118Ccrore was given as loan and reflected in loans and advances column in the financial year 2014-15 and 2015-16, by stating that this holding company trying to alienate the properties of it, if the same is fructified, the avoidance application pending will become redundant and the Corporate Debtor could realize its monies from the holding company, therefore sought for restraint order against assets of R1 and other Respondents

continuing as personnel of RI not to leave the country pending disposal of this application.

It appears the answering respondents are not present before this Bench, may be because date of hearing is not known to them, the applicant is therefore directed to intimate next date of hearing to the Respondents enabling them to appear and argue this application by filing their reply if any two days before next date of hearing.

List this application along with Avoidance Application (IA-1313/2020) on **09.10.2020**.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**